### GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

## LOK SABHA UN STARRED QUESTION NO.1013 TO BE ANSWERED ON 07.02.2020

#### **CYBER CRIMES**

#### 1013. SHRI PARVESH SAHIB SINGH VERMA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of reported cyber crimes committed against women and children during the last three years, State/UT-wise including Delhi;
- (b) the criteria set by the Government to classify a crime as cyber crime;
- (c) the details of legislations being enforced and implemented to deal with such crimes; and
- (d) the steps being taken by the Government for prevention of cyber crimes against women and children?

#### ANSWER

## MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a): As per information provided by National Crime Records Bureau (NCRB) the total number of cases registered under Section 67 & Section 67A of IT Act (Publishing or transmitting obscene material in electronic form and Publishing or transmitting of material containing sexually explicit act in electronic form) and Section 67B of IT Act (Publishing or transmitting of material containing sexually explicit act in electronic form) and Section 67B of IT Act (Publishing or transmitting of material containing sexually explicit act in electronic form), State/UT-wise including Delhi for the year 2016, is at **Annexure-I**.

As per information provided by NCRB, the Bureau started collecting data on cyber crime against women and children since 2017. The State/UT-wise details of the number of cases registered under Cyber-crimes (involving computer as medium/target) for crime against women and children is at **Annexure-II** and **Annexure-III** respectively.

(b) to (d): The Information Technology Act, 2000 has provisions for dealing with various types of cyber crime. Sections 43, 43A, 66, 66B, 66C, 66D, 66E, 66F, 67, 67A, 67B, 71, 72, 72A, 73 and 74 provides punishment/penalty for various cyber crimes.

Sections 66E, 67, 67A specifically deals with cybercrime related to pornography. Section 67B provides punishment for publishing or transmitting of material depicting children in sexually explicit act, etc. in electronic form.

Further Section 13 to Section 15 of the Protection of Children from Sexual Offences (POCSO) Act also provides for stringent punishment provisions against child pornography.

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## **ANNEXURE-I**

Statement Referred To In Part (a) of Reply To Lok Sabha Un-Starred Question No.1013 For Answer On 07.02.2020 raised by SHRI PARVESH SAHIB SINGH VERMA on "CYBER CRIMES" indicating State/UT-wise Cases Registered (CR) under Section 67 & 67A of IT Act and Sec. 67B of IT Act for cyber crime (involving computer as a medium/target) during 2016

		Publishing or Transmitting Obscene Material in Electronic form and Publishing or Transmitting of Material containing Sexually Explicit Act in Electronic form (Section 67 & 67A of IT Act)	Publishing or transmitting of material depicting children in Sexually explicit act in electronic form (Sec. 67B of IT Act)
L	State/UT	CR	CR
1	Andhra Pradesh	7	0
2	Arunachal Pradesh	0	0
3	Assam	114	0
4	Bihar	9	0
5	Chhattisgarh	17	0
6	Goa	1	0
7	Gujarat	14	1
8	Haryana	29	0
9	Himachal Pradesh	4	0
10	Jammu & Kashmir	0	1
11	Jharkhand	1	0
12	Karnataka	70	2
13	Kerala	42	1
14	Madhya Pradesh	36	0
15	Maharashtra	83	3
16	Manipur	0	0
17	Meghalaya	2	0
18	Mizoram	0	0
19	Nagaland	0	0
20	Odisha	7	0
21	Punjab	26	0
22	Rajasthan	43	3
23	Sikkim	0	0
24	Tamil Nadu	27	0
25	Telangana	20	0
26	Tripura	1	0
27	Uttar Pradesh	277	5
28	Uttarakhand	14	0
29	West Bengal	64	0
	TOTAL STATE(S)	908	16
30	A&N Islands	2	0
31	Chandigarh	4	0
32	D&N Haveli	1	0
33	Daman & Diu	0	0
34	Delhi	15	1
35	Lakshadweep	0	0
36	Puducherry	0	0
	TOTAL UT(S)	22	1
	TOTAL (ALL INDIA)	930	17

# **ANNEXURE-II**

Statement Referred To In Part (a) of Reply To Lok Sabha Un-Starred Question No.1013 For Answer On 07.02.2020 raised by SHRI PARVESH SAHIB SINGH VERMA on "CYBER CRIMES" indicating State/UT-wise Cases Registered (CR) under Cyber Crimes against Women during 2017 -2018

		2017	2018
SL	State/UT	Cases Reported	Cases Reported
1	Andhra Pradesh	173	217
2	Arunachal Pradesh	0	1
3	Assam	379	670
4	Bihar	36	14
5	Chhattisgarh	89	64
6	Goa	9	21
7	Gujarat	94	184
8	Haryana	79	112
9	Himachal Pradesh	30	52
10	Jammu & Kashmir	13	23
11	Jharkhand	26	13
12	Karnataka	729	1374
13	Kerala	126	160
14	Madhya Pradesh	192	276
15	Maharashtra	1119	1262
16	Manipur	27	9
17	Meghalaya	6	32
18	Mizoram	4	4
19	Nagaland	0	2
20	Odisha	62	228
21	Punjab	61	97
22	Rajasthan	89	116
23	Sikkim	0	1
24	Tamil Nadu	53	77
25	Telangana	196	336
26	Tripura	1	5
27	Uttar Pradesh	265	340
28	Uttarakhand	30	78
29	West Bengal	270	170
	TOTAL STATE(S)	4158	5938
30	A&N Islands	2	5
31	Chandigarh	5	5
32	D&N Haveli	1	0
33	Daman & Diu	0	0
34	Delhi	76	79
35	Lakshadweep	0	3
36	Puducherry	0	0
	TOTAL UT(S)	84	92
	TOTAL (ALL INDIA)	4242	6030

# **ANNEXURE-III**

Statement Referred To In Part (a) of Reply To Lok Sabha Un-Starred Question No.1013 For Answer On 07.02.2020 raised by SHRI PARVESH SAHIB SINGH VERMA on "CYBER CRIMES" indicating State/UT-wise Cases Registered (CR) under Cyber Crimes against children during 2017 – 2018

	State/UT	2017	2018
SL		Cases Reported	Cases Reported
1	Andhra Pradesh	1	12
2	Arunachal Pradesh	0	0
3	Assam	1	9
4	Bihar	0	0
5	Chhattisgarh	4	7
6	Goa	2	2
7	Gujarat	4	12
8	Haryana	0	1
9	Himachal Pradesh	1	2
10	Jammu & Kashmir	1	0
11	Jharkhand	0	0
12	Karnataka	0	25
13	Kerala	0	25
14	Madhya Pradesh	5	15
15	Maharashtra	27	57
16	Manipur	2	0
17	Meghalaya	0	1
18	Mizoram	0	0
19	Nagaland	0	0
20	Odisha	0	7
21	Punjab	4	5
22	Rajasthan	6	2
23	Sikkim	0	1
24	Tamil Nadu	3	5
25	Telangana	0	2
26	Tripura	0	1
27	Uttar Pradesh	3	27
28	Uttarakhand	0	2
29	West Bengal	19	5
	TOTAL STATE(S)	83	225
30	A&N Islands	0	1
31	Chandigarh	0	0
32	D&N Haveli	0	0
33	Daman & Diu	0	0
34	Delhi	5	6
35	Lakshadweep	0	0
36	Puducherry	0	0
-	TOTAL UT(S)	5	7
	TOTAL (ALL INDIA)	88	232
Source: Crime in India		Note: Clarifications are pending from West Bengal, Assam, Arunachal Pradesh, Meghalaya & Sikkim for the year 2018	